

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:2228

ANSWERED ON:07.12.2011

NEW RULES FOR CIVIL NUCLEAR LIABILITY

Das Gupta Shri Gurudas;Shetkar Shri Suresh Kumar;Sugumar Shri K.

**Will the Minister of ATOMIC ENERGY be pleased to state:**

- (a) whether the Government has notified the rules for implementation of Civil Nuclear Liability Act;
- (b) if so, the details thereof;
- (c) whether the new rules are in conformity with the Nuclear Liability Act passed by the Government or a dilution of the Act and violation of the spirit of the Act;
- (d) if so, the details and the reasons therefor;
- (e) whether America has opposed some provisions of the said Act; and
- (f) if so, the details thereof;

**Answer**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) Yes, Sir.

(b) The Central Government in exercise of powers conferred by Section 48 of the Civil Liability for Nuclear Act, 2010 has notified the Civil Liability for Nuclear Damage Rules, 2011 in the Gazette of India on 11 November 2011, which have been laid before each House of Parliament.

(c)&(d) Yes, Sir. The Civil Liability for Nuclear Damage Rules, 2011 are in conformity with the Civil Liability for Nuclear Damage Act, 2010.

(e)&(f) Following the passage of Civil Liability for Nuclear Damage Act, 2010 and before publication of Civil Liability for nuclear Damage Rules, 2011, some potential suppliers, including from US, had raised certain issues mainly relating to application of `operator's right of recourse` as provided in Section 17 (b) of the `Act to be in addition to any other law` as provided in Section 46 of the Act.